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Land Records (NLRMP)	Ministry of Rural Development	Implementation
Road Transport	Ministry of Road Transport and Highways	Post-Implementation
Police CCTNS	Ministry of Home Affairs	Implementation
e-Municipality	Ministry of Urban Development	Implementation
e-Panchayat	Ministry of Panchayati Raj	Implementation
Agriculture	Department of Agriculture and Cooperation	Implementation
Employment Exchange	Ministry of Labour and Employment	Design and Development
PDS	Department of Food and Public Distribution	Implementation
Health	Ministry of Health	Conceptualization
Education	Ministry of Human Resource Development	Conceptualization

#### **Setting up of Electronic Commission**

2508. SHRI A.W. RABI BERNARD: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government propose to set up an independent Electronic Commission similar to the Telecom commission to serve as a one-stop shop to address all matters relating to the electronic design and manufacturing sector;

(b) if so, the details thereof;

(c) whether the proposed Commission would provide all the assistance to hasten the progress of electronic clusters being set up in different parts of the country; and

(d) if so, the details thereof ?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (d) Yes, Sir. National Policy on Electronics (NPE), proposes to set up National Electronics Mission with industry participation to evolve programmes in pursuit of the laid down policies and also to create Institutional mechanism to advance the implementation of various programmes aimed at achieving the objective enumerated in this policy and to promote India as an Electronics Hardware Manufacturing Hub and suitably market "Brand India" in Electronics.

A draft Cabinet Note was circulated in 2011 with the objective of approving the National Electronics Mission and for creating a two tier structure, comprising of National Electronics Advisory Board (NEAB) and a National Electronics Commission (NEC).

This mechanism was expected to act as a single-window to formulate policies for the consideration of Government. Suitable delegation of powers was also proposed under this structure. The said proposal for delegating powers to the single-window structure was not agreed to by Department of Expenditure and the Planning Commission.

#### **Notifying mobile phone safety standards**

2509. SHRI A.W. RABI BERNARD: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has decided to notify mobile phone safety standards under the Bureau of Indian Standards (BIS) Act from Indian Telegraph Rules to ensure legal powers to demand compliance of the Telecom Department mandated 'safe radiation limit' from handset makers;

(b) if so, the details thereof; and

(c) whether utilising the BIS route would be the practical way to enforce DoT's Specific Absorption Rate (SAR) value notification for handset makers as it ensures that they were registered and met Indian safety standards ?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) No, Sir.

(b) and (c) Do not arise in view of (a).

#### **Land and building assets of BSNL and MTNL**

2510. SHRI K.N. BALAGOPAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has data regarding total land and building assets of BSNL and MTNL;

(b) if so, the area-wise details thereof in different States including urban and rural, separately; and

(c) the total value of BSNL and MTNL assets as per accounts?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) Yes, Government has data regarding total land and building assets of BSNL and MTNL.

(b) The area wise details of BSNL Lands and Buildings assets in different states including urban and rural, is given in the Statement-I and II respectively (*See* below). The details of MTNL Land and Buildings is given in the Statement-III (*See* below).